

**Annexure 4**

Name of the corporate debtor: **Stene India Private Limited** ; Date of commencement of CIRP: **22nd April 2025** ; List of Creditors as on: **23rd January 2026**  
**List of Unsecured Financial Creditors**

Amount in INR

Sr. No.	Name of Creditor	Details of Claims Received		Details of Claims admitted					Amount of contingent claims	Amount of any amount dues, that may be set-off	Amount of claims not admitted	Amount of claims under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claims admitted	Nature of claims	Am Covered By Security Interest	Am Covered by Guarantee	Whether related party?					
1	KFCI Bank Limited	09.05.2025	86,799,344.10	86,799,344.10	Working Capital facility	-	N/A	No	6.29%	-	-	-	The claim pertains to a Corporate Guarantee extended by the Corporate Debtor in favor of its subsidiary company. The principal and interest components of the claim have been duly admitted based on the documentary evidence furnished.
2	Incred Financial Services Private Limited	12.05.2025	2,423,600.00	1,923,561.00	Trade Discounting	-	N/A	No	0.14%	-	500,039.00	-	The principal claim amount has been admitted. Interest has been calculated by the claimant up to Mar 7, 2025; however, the same is rejected due to lack of supporting documents.
3	Munish Kumar	08.05.2025	3,918,757.00	-	Vendor finance	-	N/A	No	0.00%	-	3,918,757.00	-	The claim has already been included in the claim filed by Stene India Private Limited, and full amount has been admitted. Therefore, the individual claim has not been admitted.
<b>Total</b>			<b>93,141,701.10</b>	<b>88,722,905.10</b>					<b>6%</b>		<b>4,418,796.00</b>		

**Notes:**

- The claims have been partly or fully admitted based on documents and/or clarifications submitted by creditors to substantiate their claims and may be revised in case any additional information becomes available.
- The necessary justifications and/or explanations have been requested from the creditors for claims under verification and the whole or part of these claims might be admitted on receiving sufficient proof in support of such claims.
- In case the amount claimed by any creditor is not precise due to any contingency or any other reason then the best estimate of the amount of the claim has been entered based on the information available.
- The amounts of claims admitted may be partly or fully revised including the estimate of contingent claims as may be considered appropriate based on additional information warranting such revision.
- A creditor shall provide an update on the claim as and when the claim is settled, partly or fully, from any source in any manner, after the date of commencement of CIRP i.e. 22nd April, 2025.
- An Addendum to Form A - Public Announcement is being made on 20th August, 2025 and the revised claims are required to be filed within the prescribed time.